

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 131/MP/2017  
Along with I.A. No. 38/2017**

Subject : Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System (additional scope) for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka.

Date of hearing : 20.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Solar Power Development Corporation Ltd. and Others

Parties present : Shri Amit Bhargava, PGCIL  
Shri Sandeep Kumawat, PGCIL  
Shri Aditya Singh, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the Petitioner submitted that the present petition has been filed for seeking grant of regulatory approval for taking up implementation of additional and modified transmission system. The representative of the Petitioner further submitted as under:

- (a) The Commission vide order dated 19.8.2016 in Petition No. 36/MP/2016 granted regulatory approval for execution of the transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka.
- (b) Subsequently, in the 40th Standing Committee Meeting on Power system planning of SR held on 19.11.2016 transmission system for Tumkur (Pavagada) UMSP was reviewed and based on the discussion, certain addition/modification in the scope was agreed.

(c) Fixed series capacitor [FSC] (40%) on 400kV Tumkur (Pavagada) - Tumkur (Vasantnarsapura) D/c (Quad) line at Tumkur (Pavagada) PS end was added in the scope and 16 nos. of 220 kV bays were replace to 8 nos. of 220kV bays at Tumkur (Pavgada) PS for inter-connection with solar project.

2. The Commission observed that the Petitioner has not included the specific reason for inclusion of FSC or any system studies related to FSC and directed the Petitioner to submit on affidavit on or before 11.8.2017, the reasons for addition of fixed series Capacitor (FSC) (40%) along with system studies.

3. The Commission directed the Respondents to file their replies if already not filed, by 31.7.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.8.2017. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

4. Subject to above, the Commission reserved the order in the Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**